

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8353/2025

[Arising out of impugned final judgment and order dated 28-04-2025 in ABA No. 2568/2025 passed by the High Court of Jharkhand at Ranchi]

MOHAMMAD ASLAM @ MD. ASLAM & ANR.

Petitioner(s)

VERSUS

THE STATE OF JHARKHAND

Respondent(s)

(IA No. 137289/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 137290/2025 - EXEMPTION FROM FILING O.T.)

Date : 30-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) : Mr. Ashutosh Kumar Singh, Adv.  
Ms. Mrigna Shekhar, Adv.  
Mr. Sunny Choudhary, AOR  
Ms. Apurva, Adv.  
Ms. Devyani Saraswat, Adv.  
Mr. Aman Jain, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. We see no reason and ground to interfere with the impugned order passed by the High Court.
2. Accordingly, the Special Leave petition is dismissed.
3. Pending applications, if any, shall stand disposed of.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(NAND KISHOR)  
ASSISTANT REGISTRAR